

has been brought to my notice and we are considering it.

Shri R. Ramanathan Chettiar: May I know whether foreign participation will be allowed in the proposed company who intend to launch a shipping service between India and the United States, the news of which appeared in this morning's papers?

Shri Lal Bahadur Shastri: It is in a very preliminary stage and we have only received information that they have recently got their company registered. And, probably, it will have to be considered fully and discussed with them later on.

Shri Bimal Ghose: The statement placed on the Table of the House does not contain any reference to this. I should like to know, therefore, as to how the statement will help Government in formulating a policy as to whether there should be foreign participation in Indian shipping companies or not because that question was not studied?

Shri Lal Bahadur Shastri: The Statement clearly says that the Government of India have accordingly come to the conclusion that in present conditions the criteria to be satisfied by companies to qualify them for treatment as Indian Shipping Companies should be as follows. These are the conditions provided, if any foreign participation is contemplated.

Shri Bimal Ghose: This is a committee of 1945 and its terms of reference have no relation to what is stated here.

Shri Lal Bahadur Shastri: Perhaps, the hon. Member has not heard what I said. I said that a statement and a copy of the resolution which was passed is placed on the Table of the House. And, the resolution was based on the report of that committee.

Raja Mahendra Pratap: What kind of participation is not wanted; foreign steamers or foreign money?

Shri Lal Bahadur Shastri: It is not clear to me. I do not quite understand the question. Perhaps, foreign money.

Raja Mahendra Pratap: Which they do not want, foreign money of foreign seamen?

Shri Lal Bahadur Shastri: There are enough Indian seamen. The question of foreign seamen does not arise. So far as participation is concerned, it is mainly concerning funds or finances.

Shri Heda: With particular reference to paragraph 5 of the statement laid on the Table, may I know whether the understanding with His Majesty's Government (now Her Majesty's Government) has been reached with a view to the development of an Indian Mercantile Marine, and, if so, what are the results?

Mr. Speaker: Does this arise out of this question?

Shri Lal Bahadur Shastri: I do not think so.

Mr. Speaker: I also think so.

पक्षियों पर रेडियो-सक्रियता का प्रभाव

* ८१८. श्री आसफ : क्या स्वास्थ्य मंत्री यह बताते की गुपा करेंगे कि :

(क) क्या सरकार को यह विदित है कि बम्बई राज्य में रत्नागिरी जिले के मासबन पत्तन के तट पर १५ जुलाई १९५७ और २२ जुलाई १९५७ के बीच कुछ पक्षी मारे पक्षी मारे हुए पाये गये थे;

(ख) क्या यह सच है कि इन पक्षियों पर कायुमण्डल में विद्यमान रेडियो-सक्रिय तत्वों का प्रभाव पड़ा था;

(ग) यदि हां तो क्या सरकार ने इस सम्बन्ध में कोई जांच की है; और

(घ) यदि हां, तो उसका क्या परिणाम निकला है ?

स्वास्थ्य मंत्री (श्री करमरकर) : (क) तथा (ख). जी, नहीं। रत्नागिरि जिले के मालवण पत्तन के तट पर १५ मीटर २२ जुलाई १९५७ के बीच रेडियो-सक्रिय तत्वों के प्रभाव से परदेशी पक्षियों के मरने के सम्बन्ध में सरकार को ज्ञात नहीं।

(ग) तथा (घ). ये प्रश्न नहीं उठते।

Shri V. P. Nayar: In English also.

Shri Karmarkar: (a) and (b). No. The Government are not aware of the death of migrating birds on the coast of Port Malwan in District Ratnagiri, between the 15th and 22nd July, 1957 due to radio-active elements.

(c) and (d). The questions do not arise.

As a matter of fact a lot of dead birds were found on the Malwan coast but they were found to be migrating birds. And, in view of the fact that no live bird could be sent to the Bombay Natural History Society to which one dead bird was sent, we could not be definite about the cause of death or the nature of the bird.

Mr. Speaker: In fact, subsequently, a number of birds were found dead but they cannot say whether the death was due to radio-active elements.

Shri V. P. Nayar: Could we know whether these birds died on account of some epidemic and have Government taken steps to prevent such epidemics?

Shri Karmarkar: They might have died of fatigue due to long journey; there may be many other reasons; we could not say.

Shri Hem Barua: How could they identify these birds as *pardesi* birds?

Shri Karmarkar: They were *pardesi* birds because earlier also such birds were found and they were found to be birds migrating; they were from southern seas.

Sugar

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*859. { **Shri Sanganna:**
Shri Shivannajappa:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether a seminar on co-operative sugar factories was held at Ettikopaka in the Visakhapatnam district from the 29th October, 1957 to the 31st October, 1957;

(b) if so, recommendations made by the Seminar for the development of the sugar industry in the country; and

(c) whether all the recommendations have been accepted by Government?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) Yes Sir, on 29th and 30th October, 1957.

(b) Copies of the Resolutions passed at the Seminar are placed on the Table of the Lok Sabha. [See Appendix III, annexure No. 80.]

(c) The recommendations are under consideration.

Shri Sanganna: In the statement it has been mentioned that some companies have offered machinery and plant for sugar factories on a co-operative basis on deferred payment. May I know the names of such firms?

Shri M. V. Krishnappa: I would like to know where it is mentioned in the statement.

Shri Sanganna: It is mentioned in Resolution No. 1.

Shri M. V. Krishnappa: Resolution No. 1, about the offer of firms on deferred payment?

Mr. Speaker: Evidently, the hon. Minister has no information on that.

Shri M. V. Krishnappa: There is a little mention about it here. It says:

"The Seminar, therefore appeals that the Central Government may accord high priority to this programme which is an essential part of the second plan